

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 1924  
TO BE ANSWERED ON 29<sup>TH</sup> DECEMBER, 2017**

**DUAL DOMICILITY ISSUE**

**1924. DR. ANBUMANI RAMADOSS:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the details of Dual Domicility provision under NEET;
- (b) whether a number of medical admission in Government-private and deemed medical Universities have been made under the said provision and if so, the details thereof, during the last two years, year-wise;
- (c) whether a number of cases have been filled so far with regard to dual domicile issues in various States and UTs in India and if so, the details thereof; and
- (d) the action taken in cases where there has been violations of norms and the views of the Government on Dual Domicility Clause?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) & (b): There is no requirement of domicile under NEET for admission to UG and PG medical courses in All India Quota seats and all Super – Specialty seats. The State Governments may impose condition for requirement of domicile for admission to medical courses in their respective State quota seats. The definition of domicile may vary from State to State.

(c) & (d): The Central Government has no role in the determination of domicile criteria by the States/UTs.

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